

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

ORIGINAL APPLICATION NO: 567/2000

DATE OF DECISION: 17/8/2000

Shri Narayan V Puyad

Applicant.

Shri V.D.Patnurkar

-----Advocate for
Applicant.

Versus

Union of India

-----Respondents.

-----Advocate for
Respondents.

CORAM:

Hon'ble Shri B.N.Bahadur, Member(A)
Hon'ble Shri S.L.Jain, Member(J)

1. To be referred to the Reporter or not?
2. Whether it needs to be circulated to
other Benches of the Tribunal?
3. Library.

No

B.N.Bahadur
(B.N.BAHADUR)
MEMBER(A)

abp

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH
ORIGINAL APPLICATION NO:567/2000
DATED THE 17TH OF AUGUST, 2000

CORAM:HON'BLE SHRI B.N.BAHADUR, MEMBER(A)
HON'BLE SHRI S.L.JAIN, MEMBER(J)

Narayan S/o.Venkatrao Puyad
R/o.Punegaon,
Post-Sidhanath, Taluka & Dist-Nanded. ... Applicant
By Advocate Shri V.D.Patnurkar

V/s.

1. The Addl. Police,
Dy. Inspector of General,
Group Centre,
Central Reserve Police Force,
Nagpur - 19. ... Respondent

(ORDER) (ORAL)

Per Shri B.N.Bahadur, Member(A)

Learned Counsel Shri V.D.Patnurkar has been heard with regard to this application filed by Shri Narayan V Puyad seeking the relief that the Respondent No.1 be directed to allow the applicant to join duty as Constable. The Applicant has stated in para-3 of the applicant that he is selected to join as a Constable in Central Reserve Police Force (CRPF). He further cites the facts and grounds.

2. At the initial stage, we notice that since matter relates to the applicant's grievance regarding appointment as Constable, this Tribunal has no jurisdiction in the matter and hence this application is not maintainable before this Tribunal.

...2.



3. At the initial stage of admission therefore we hereby dispose of this application as not maintainable. No costs.

(S.L.JAIN)
(S.L.JAIN)
MEMBER(J)

B.N.BAHADUR
(B.N.BAHADUR) 17/7/2000
MEMBER(A)

abp.